

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 385 of 2020

IN THE MATTER OF:

Bishal Jaiswal

...Appellant

Versus

Asset Reconstruction Company (India) Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Sandeep Bajaj and Mr. Devansh Jain, Advocates.

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Abhirup Das Gupta, Mr. Ishaan Duggal, Mr. Varun Gupta, Mr. Nishith Doshi, Ms. Ishita Sharan and Mr. Rishub Kapoor, Advocates for R-1. Mr. Pankaj Dhanuka, IRP for R-2.

**ORDER
(Virtual Mode)**

11.01.2021 - Heard learned counsel for the Appellant. The learned counsel for the Appellant submits that the earlier Bench has heard the arguments on merits. However, the Hon'ble Bench has made the reference to five Members Bench. The Hon'ble Five Members Bench have answered the reference vide order dated 22.12.2020 and while answering the reference today's date is fixed for hearing. The composition of the Bench is changed. Therefore, they have to argue the matter again.

The learned Senior counsel for the Respondent submits that today he is busy hence any other date may be fixed.

Considered the submission, the matter is fixed for **03.02.2021 at 2:00**

PM.

Resolution Professional apprises that for approval of Resolution Plan, CoC meetings are going on.

It is made clear that the approval of Resolution plan is subject to outcome of this appeal.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member(Technical)**

RK/Kam